

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 3841
TO BE ANSWERED ON 24.03.2025**

Synthetic Track in Davangere District Stadium

3841. Dr. Prabha Mallikarjun:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of compliance guidelines or formalities laid down by the Government for disbursal of funds to States under Khelo India Programme;**
- (b) the details of the criteria laid down by the Government for reapproval of project which was cancelled due to noncompliance formalities by the States particularly with reference to setting up of Synthetic track in Davangere stadium;**
- (c) the current status of setting up of said track under Khelo India Scheme in Davangere district stadium;**
- (d) whether the Government provides funds for youth hostels under Khelo India to the State of Karnataka; and**
- (e) if so, the details thereof district-wise including Davangere?**

ANSWER

**THE MINISTER OF YOUTH AFFAIRS & SPORTS
{ DR. MANSUKH MANDAVIYA }**

- (a) The disbursal of funds to the States/ UTs/ Grantees under Khelo India Scheme is done as per procedure laid down in the Operational Guidelines of the Khelo India Scheme, which are available at <https://yas.nic.in/sports/khelo-india-national-programme-development-sports-0>. Further, the Ministry also follows General Financial Rules (GFRs) and other relevant guidelines issued by the Government of India.**
- (b) There are no criteria laid down for reapproval of project which was cancelled under the Khelo India Scheme due to noncompliance formalities by the States.**

(c) The said project sanctioned under the Khelo India Scheme stands cancelled as on date.

(d) No, Sir.

(e) Does not arise.
